

लिए जाते । मगर पालिका (म्यूनिसिपल कमिटी) द्वारा जो सेवाएं दी जाती हैं उनके लिए कर अवश्य लिए जाते हैं ।

### रेलम

३१६०. श्री पद्म देव । क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) रेशम के आयात को रोकने और देश की रेशम की आवश्यकता को देश में बने रेशम से पूरा करने के लिये क्या कार्यवाही की गई है ;

(ख) अब तक रेशम के कितने प्रशिक्षण और उत्पादन केन्द्र स्थापित किये गये हैं ; और

(ग) रेशम के उत्पादन में देश कब तक स्वावलम्बी हो सकेगा ?

वाणिज्य तथा उद्योग मंत्री (श्री लाल बहादुर शास्त्री) : (क) देश में कच्चे रेशम का उत्पादन बढ़ाने के उद्देश्य में कच्चे रेशम के कीड़े पालने के उद्योग का विकास करने और आयात को क्रमशः घटाने के लिये नीचे लिखे कदम उठाये गये हैं :—

(१) राज्य सरकारें शहतूत की खेती और रेशम के कीड़े पालने की प्रणालियों में सुधार करने, रेशम कातने की आधुनिक विधियां काम में लाने और संगठन को प्रवृद्धा करने के लिये जो योजनाएं बनाती हैं उनके लिये केन्द्रीय सरकार उन्हें वित्तीय सहायता देती है ;

(२) केन्द्रीय रेशम बोर्ड जो कि एक कानूनी संगठन है, का सारा खर्च केन्द्रीय सरकार उठाती है । यह बोर्ड प्रविधिक सलाह तथा गवेषणा, प्रशिक्षण आदि की सुविधाएं प्रदान करता है ;

(३) केन्द्रीय सरकार पश्चिमी बंगाल के बरहमपुर स्थान पर एक प्रविज्ञ

भारतीय गवेषणाशाला चलाती है जिसका नाम केन्द्रीय रेशम कीट पालन गवेषणाशाला है ; और

(४) कच्चे रेशम का आयात अब स्टेट ट्रेडिंग कारपोरेशन आफ इंडिया लि० द्वारा किया जाता है जिससे कम से कम परिणाम में ही रेशम का आयात किया जाये ।

(ख) पंद्रह ।

(ग) द्वितीय पंचवर्षीय योजना की अवधि समाप्त होने तक ।

### Stock of Cloth and Excise Duty Thereon

3191. { Shri P. R. Ramakrishnan:  
Shri R. S. Arumugam:

Will the Minister of Commerce and Industry be pleased to state:

(a) the break up of Rupees 15 crores relief in excise duty on superfine, medium and coarse cloth as announced in Lok Sabha on the 18th March, 1958;

(b) what is the present stock of superfine, fine, medium and coarse cloth separately; and

(c) how many mills have closed completely or partially and the number of superfine mills out of them?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) The break up is as follows:—

	Rs. in crores.
Coarse	1.5
Medium	11.8
Fine	0.7
S. Fine	1.0
Total	15.0

(b) The unsold stock of cloth held by mills, variety-wise, as on 12th April, 1958 is as under:

Coarse	Medium in bales	Fine	S. Fine	Total
90,200	212,900	16,300	12,700	332,100

(c) Upto 12.4.1958, 26 mills had remained closed completely and 37 mills partially. Of these mills, none produces exclusively Superfine cloth.

### Sports Industry

3192. Shri Hem Raj: Will the Minister of Commerce and Industry be pleased to state the amount of Central assistance proposed to be given to the Punjab Government for the development of the sports industry for the year 1958-59?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): No amount is earmarked to Punjab Government specifically for the development of sports goods industry during 1958-59. If the State Government submit any scheme, it will be considered for financial assistance on the basis of the prescribed pattern of assistance.

12.00 hrs.

### PAPERS LAID ON THE TABLE

#### REPORT OF ALCOHOL COMMITTEE AND GOVERNMENT RESOLUTION THEREON

The Minister of Industry (Shri Manubhai Shah): Sir, I beg to lay on the Table a copy each of the following papers:—

- (1) Report of the Alcohol Committee.
- (2) Government Resolution No. HC-33(3)/57, dated the 22nd March, 1958, accepting certain recommendations made in the Report of the Alcohol Committee. [Placed in the Library. See No. LT-864|58.]

#### BUDGET ESTIMATE OF EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister of Labour (Shri Abid Ali): Sir, I beg to lay on the Table, under section 36 of the

Employees' State Insurance Corporation Act, 1948, a copy of the Revised Estimates for the year 1957-58 and Budget Estimates for the year 1958-59 of the Employees' State Insurance Corporation [Placed in the Library. See No. LT-690|58.]

#### AMENDMENT TO EMPLOYEES' PROVIDENT FUND SCHEME

Shri Abid Ali: Sir, I beg to lay on the Table, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952, a copy of Notification No. G.S.R. 261, dated the 19th April, 1958, making certain further amendment to the Employees' Provident Funds Scheme, 1952. [Placed in the Library. See No. LT-691|58.]

#### DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1954-55

The Deputy Minister of Railways (Shri Shah Nawaz Khan): Sir, I beg to present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1954-55.

#### COMMITTEE ON SUBORDINATE LEGISLATION

##### THIRD REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Third Report of the Committee on Subordinate Legislation.

#### PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) BILL.

##### REPORT OF JOINT COMMITTEE

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): Sir, I beg to lay on the Table a copy of the Report of the Joint Committee on the Public Premises (Eviction of Unauthorised Occupants) Bill, 1958.